

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 7
CP (IB) No. 419/Chd/Pb/2019**

**Under Section 7 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Manu Engineering and Traders ...Petitioner-Financial Creditor

Vs.

Vardhman Polytex Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Prince Goyal, Advocate for the petitioner-financial creditor.
Mr. Shikhar Sarin, Advocate for the respondent-corporate debtor.

It is stated by the learned counsel for the petitioner-financial creditor that he has filed soft copy of the written submissions but hard copy has not been filed and advance copy of the same has already been supplied to the other side. This fact has also been admitted by learned counsel for respondent-corporate debtor. Learned counsel for the petitioner-financial creditor is directed to file short written submissions in the Registry within two weeks. List on 09.01.2023.

Sd/-

(Subrata Kumar Dash)
Member (Technical)

Sd/-

(Harnam Singh Thakur)
Member (Judicial)

December 07, 2022

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